

HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- MA.378/2017

Titled


National Insurance Co. Ltd. (Appellant) V/S Ruksana Begum and ors. (Respondents)

Notice to the respondent (s): -

7. Mr. Karan Singh son of Hari Singh
R/O Preet Nagar CRPF Camp, K.C. Colony, Jammu (Owner)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent(s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondent to appear before this Court on 24 - Dec - 2021 at 9.30 A.M. or the next working day if 24th of December 2021 is -declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 3rd day of December 2021 at Jammu.


Registrar Judicial
High Court of J&K & Ladakh
JAMMU.

No.:- 4101

Dated:- 03-12-21

Copy of the above forwarded to:

1. The Editor State times, Amphalla, Jammu India for publishing the notice in the newspaper, cutting of the paper and bill of advertisement be sent to this Registry immediately after publishing. An amount of rupees 500 vide No. 676 dated 04-10-2021 as publication charges have been deposited in this Court which shall be paid as and when the bill and cuttings are received.

No.:- 4102

Dt. 03-12-21

✓ 2. CPC, e-courts, High Court of J&K & Ladakh, Jammu, for uploading the same on the official

Website of the High Court of J&K & Ladakh .


Registrar Judicial
High Court of J&K & Ladakh
JAMMU.